**MINUTES OF MEETING No. 04/20 OF NORMS COMMITTEE- I (DES-I SECTION) HELD ON 22.05.2019**

Meeting No. 03/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 was held on 22.05.2019 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

| Sl. No | Name of the representatives & their Designation | Department |
|---|---|---|
| 1. | **Shri K.V.T., Deputy DGFT** | **DGFT, Udyog Bhawan** |
| 2. | **Shri Pranav Upadhyay, Asst. Director (ISS)** | **DGFT, Udyog Bhawan** |
| 3. | **Shri K.K. Tiwari, DHI** | **Industrial Adviser** |
| 4. | **Shri V.C. Agarwal, Consultant (Tech-III)** | **DGFT, Udyog Bhawan** |
| 5. | **Shri Shaish Kumar, Consultant ( Tech-I)** | **DGFT, Udyog Bhawan** |

**Note:**

1. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting No. 02/20 dated 24.04.2019 and 03/20 dated 08.05.2019 were circulated on 07.05.2019 and 21.05.2019 respectively, to all the members of the Committee and the comments, there upon received, have been incorporated in the Minutes. Hence, the said minutes are considered as unanimously approved.

**MEETING NUMBER:** 4/80-ALC2/2019 **MEETING DATE:** 22.05.2019

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| 1 | **Case No.:1/7/80-ALC2/2017** | Party Name: ALSTOM INDIA LIMITED, | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00111/AM18/ | RLA File :03/81/040/00208/AM14/ | Lic.No/Date:0310751868 01.10.2013 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 10.05.2019. The Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 2 | **Case No.: 78/6/83-ALC1/2015** | Party Name: ECOCAT INDIA PVT.LTD. | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/83/050/00408/AM16/ | RLA File :05/23/040/00078/AM16/ | Lic.No/Date:0510394421 03.06.2015 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's reply was sent to the representative of MSME on 15.05.2019 for examination/comments. The Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 3 | **Case No.:1/16/80-ALC2/2015** | Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED, | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00286/AM16/ | RLA File :07/24/040/00176/AM16/ | Lic.No/Date:0710108718 11.09.2015 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's e-mail dated 24.4.2019 has requested 45 days time to reply. The Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 4 | **Case No.:2/2/80-ALC2/2016** | Party Name: OPTIMA WIRES PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00005/AM17/ | RLA File :34/24/040/00208/AM16/ | Lic.No/Date:3410041684 19.11.2015 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that deficiency letter dated 15.01.2019 was again sent on 20.5.2019, as per firm's request. The Committee decided to wait for the firm's reply. | | | |

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| | Case is deferred | | | |

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| 5 | **Case No.:62/11/80-ALC2/2018** | Party Name: ENERTECH ENGINEERING PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00253/AM19/ | RLA File :09/24/040/00522/AM16/ | Lic.No/Date:0910063144 18.01.2016 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.03.2019 and final reminder on 09.05.2019. The Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 6 | **Case No.:5/15/80-ALC2/2018** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00347/AM19/ | RLA File :09/24/040/00679/AM16/ | Lic.No/Date:0910063260 12.02.2016 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of application was not received from RA & firm and in this regard letter was sent to RA & firm 22.04.2019 & 24.04.2019 respectively. The committee decided to remind RA & firm.<br><br>Case is deferred. | | | |

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| 7 | **Case No.:13/15/80-ALC2/2018** | Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD,, | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00355/AM19/ | RLA File :02/24/040/00200/AM16/ | Lic.No/Date:0210206523 03.03.2016 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of application was not received from RA and in this regard letter was sent to RA on 22.04.2019. The committee decided to remind RA.<br><br>Case is deferred. | | | |

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| 8 | **Case No.:388/15/80-ALC2/2018** | Party Name: SARTORIUS STEDIM INDIA PVT. LTD. | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00730/AM19/ | RLA File :07/24/040/00396/AM16/ | Lic.No/Date:0710109468 03.03.2016 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of | | | |

application was not received from RA and in this regard letter was sent to RA on 22.04.2019. The committee decided to remind RA.

Case is deferred.

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| | **Case No.:399/15/80-ALC2/2018** | Party Name: MAINI PRECISION PRODUCTS LIMITED, | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00741/AM19/ | RLA File :07/24/040/00414/AM16/ | Lic.No/Date:0710109554 22.03.2016 | |
| 9 | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of application was sent to DPIIT on 20.05.2019. DPIIT vide U.O. No. P-47011/110/2019-TSW dated 22.05.2019 has informed that DPIIT is not concerned with the export items falling under ITCHS code No. 88033000. DPIIT suggested referring the matter to DHI. Hence, the Committee decided to refer the case to DHI.<br><br>Case is deferred. | | | |

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| | **Case No.:52/11/80-ALC2/2018** | Party Name: PAHARPUR COOLING TOWERS LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00243/AM19/ | RLA File :02/24/040/00095/AM17/ | Lic.No/Date:0210206953 02.09.2016 | |

10 **Decision:** The Committee considered the case as per the agenda and based on the written comments of DPIIT vide their U. O. No.: P-47011/323/2018-TSW dated 25.04.2019, the Committee decided to ratify the norms as under:

| Sl. No. | ITCHS Code | Export Item |
|---|---|---|
| 1 | 84195090 | DRY COOLING PACKAGE WITH TUBE BUNDLE SUPPORT STRUCTURE AND PIPINGS |

**Net weight of export product may be specified as 485.66 MTs (92 nos.).**

| Sl. No. | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|
| 1 | 76061259 | ALUMINIUM FIN STRIP (FIN STRIP 0.43MMX16.00MM AL SB2091100) | Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs/kg content in the export items at Sl.No.1 |

RA concerned may take further necessary action as per the decision of NC.

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| 11 | **Case No.:6/5/80-ALC2/2018** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Rejected** |
| | HQ File :01/80/050/00055/AM19/ | RLA File :09/24/040/00391/AM18/ | Lic.No/Date:0910065648 08.11.2017 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that deficiency letter raised by MSME was sent to the firm on 28.12.2018 and final reminder sent on 04.04.2019. However, no reply has been received from firm. Hence, the committee decided to **reject** the case under intimation to RA.<br><br>RA concerned may take consequential action accordingly. | | | |

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| 12 | **Case No.:2/12/80-ALC2/2018** | Party Name: SULZER PUMPS INDIA LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Withdrawn** |
| | HQ File :01/80/050/00275/AM19/ | RLA File :03/95/040/00758/AM18/ | Lic.No/Date:0310818728 25.01.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that Addl. DGFT, Mumbai vide letter NO. 03/95/040/0758/AM18 dated 16.04.2019 have informed that this license was issued on net to net basis under Gen. Note 4 of Engineering Product under No-Norms as per Para 4.7 of HBP.<br><br>The Committee allowed to withdraw the case. | | | |

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| 13 | **Case No.:12/5/80-ALC2/2018** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Rejected** |
| | HQ File :01/80/050/00061/AM19/ | RLA File :09/24/040/00555/AM18/ | Lic.No/Date:0910065942 31.01.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that deficiency letter raised by MSME was sent to the firm on 28.12.2018 and final reminder sent on 04.04.2019. However, no reply has been received from the firm. Hence, the committee decided to **reject** the case under intimation to RA.<br><br>RA concerned may take consequential action accordingly. | | | |

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| 14 | **Case No.:117/15/80-ALC2/2018** | Party Name: L&T-MHPS BOILERS PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00459/AM19/ | RLA File :52/24/040/00089/AM18/ | Lic.No/Date:5210042586 03.04.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per the recommendation of representative of DHI, as under: | | | |

i. Import items may be allowed on net to net basis with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

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| 15 | **Case No.:394/15/80-ALC2/2018** | Party Name: TRIVENI HI-TECH PVT. LTD., | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00736/AM19/ | RLA File :07/24/040/00368/AM18/ | Lic.No/Date:0710113046 04.04.2018 | |

**Decision:** The Committee considered the case as per the agenda and noted that I.D. note was sent to MSME on 13.05.2019 for their examinations/comments. The Committee decided to wait for comments from MSME.

Case is deferred.

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| 16 | **Case No.:18/5/80-ALC2/2018** | Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00067/AM19/ | RLA File :04/24/040/00014/AM19/ | Lic.No/Date:0410164245 25.04.2018 | |

**Decision:** The Committee considered the case as per the agenda. Based on the recommendation of representative of DHI, the Committee decided to ratify the norms as under:

i. Import items at Sl. No. 1 to 5 may be allowed on net to net basis with accountability clause.
ii. Import item at Sl. No. 6 may be allowed with 2% wastage.

RA concerned may take further necessary action as per the decision of NC.

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| 17 | **Case No.:19/5/80-ALC2/2018** | Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00068/AM19/ | RLA File :04/24/040/00013/AM19/ | Lic.No/Date:0410164244 25.04.2018 | |

**Decision:** The Committee considered the case as per the agenda. Based on the recommendation of representative of DHI, the Committee decided to ratify the norms as under:

i. Import items at sl. No. 1 to 5 may be allowed on net to net basis with accountability clause.
ii. Import item at Sl. No. 6 may be with 2% wastage.

RA concerned may take further necessary action as per the decision of NC.

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| 18 | **Case No.:24/12/80-ALC2/2018** | Party Name: ISGEC HITACHI ZOSEN LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00297/AM19/ | RLA File :05/23/040/00032/AM19/ | Lic.No/Date:0510406233 26.04.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per the written comments of DPIIT vide U.O. No.: P-47011/97/2019-TSW dated 25.04.2019. (Copy enclosed).<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 19 | **Case No.:48/5/80-ALC2/2018** | Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED, | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00097/AM19/ | RLA File :17/24/040/00005/AM19/ | Lic.No/Date:1710006701 09.05.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per the written comments of MEITY vide letter No. 17(23)/2018-IPHW dated 09.05.2019. (Copy enclosed)<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 20 | **Case No.:54/5/80-ALC2/2018** | Party Name: ISGEC HITACHI ZOSEN LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00103/AM19/ | RLA File :05/23/040/00050/AM19/ | Lic.No/Date:0510406454 14.05.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per the written comments of DPIIT vide U.O. No.: P-47011/355/2018-TSW dated 25.04.2019. (Copy enclosed)<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 21 | **Case No.:23/8/80-ALC2/2018** | Party Name: GE POWER INDIA LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Rejected** |
| | HQ File :01/80/050/00146/AM19/ | RLA File :03/94/040/00164/AM19/ | Lic.No/Date:0310821275 28.05.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that deficiency letter raised by DHI was sent to the firm on 28.12.2018 and final reminder sent on 04.04.2019. However, no reply has been received from firm. Hence, the committee decided to **reject** the case under intimation to RA. | | | |

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| | RA concerned may take consequential action accordingly. |

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| 22 | **Case No.:24/8/80-ALC2/2018** | Party Name: GE POWER INDIA LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Rejected** |
| | HQ File :01/80/050/00147/AM19/ | RLA File :03/94/040/00159/AM19/ | Lic.No/Date:0310821296 29.05.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that deficiency letter raised by DHI was sent to the firm on 04.01.2019 and final reminder sent on 04.04.2019. However, no reply has been received from firm. Hence, the committee decided to **reject** the case under intimation to RA.<br><br>RA concerned may take consequential action accordingly. | | | |

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| 23 | **Case No.:1/8/80-ALC2/2018** | Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD. | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00124/AM19/ | RLA File :05/23/040/00089/AM19/ | Lic.No/Date:0510406690 30.05.2018 | |
| | **Decision:** The Committee considered the case as per the agenda noted that firm's reply was sent to MEITY on 02.01.2019 and subsequent reminder was sent on 08.04.2019. The Committee decided to remind MEITY.<br><br>Case is deferred. | | | |

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| 24 | **Case No.:5/10/80-ALC2/2018** | Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00191/AM19/ | RLA File :04/24/040/00044/AM19/ | Lic.No/Date:0410164376 31.05.2018 | |
| | **Decision:** The Committee considered the case as per the agenda. Based on the recommendation of DHI, the Committee decided to ratify the norms as under:<br><br>i. Import items at Sl. No. 1 to 5 and 7 to 11 may be allowed on net to net basis with accountability clause.<br>ii. Import item at Sl. No. 6 and 12 may be allowed with 2% wastage.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 25 | **Case No.:29/8/80-ALC2/2018** | Party Name: SAIRA ASIA INTERIORS PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00152/AM19/ | RLA File :34/21/040/00102/AM19/ | Lic.No/Date:3410044210 07.06.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that deficiency letter raised by the representative of MSME was sent to firm on 21.05.2019. The Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 26 | **Case No.:49/8/80-ALC2/2018** | Party Name: UNI VTL PRECISION PVT. LTD. | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00172/AM19/ | RLA File :65/24/040/00002/AM19/ | Lic.No/Date:6510000016 12.06.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's reply e-mail dated 15.5.2019 was sent to MSME on 20.5.2019 for their examinations/comments. The Committee decided to wait for comments.<br><br>Case is deferred. | | | |

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| 27 | **Case No.:4/8/80-ALC2/2018** | Party Name: CHIRAG UDYOG | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00127/AM19/ | RLA File :05/23/040/00141/AM19/ | Lic.No/Date:0510406909 19.06.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that application was sent to MSME on 10.05.2019 for their examinations/comments. The Committee decided to wait for comments.<br><br>Case is deferred. | | | |

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| 28 | **Case No.:38/8/80-ALC2/2018** | Party Name: AYYAPPA CNC PVT.LTD, | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00161/AM19/ | RLA File :07/24/040/00070/AM19/ | Lic.No/Date:0710113468 21.06.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's reply was sent to MSME on 08.04.2019. However, no reply has been received yet. Hence, the Committee **decided to remind MSME.**<br><br>Case is deferred. | | | |

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| | **Case No.:14/8/80-ALC2/2018** | Party Name: BHARAT EXPORTS | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Rejected** |
| | HQ File :01/80/050/00137/AM19/ | RLA File :05/23/040/00161/AM19/ | Lic.No/Date:0510407065 04.07.2018 | |
| 29 | **Decision:** The Committee considered the case as per the agenda and noted that deficiency letter raised by MSME was sent to the firm on 28.12.2018 and final reminder sent on 05.04.2019. However, no reply has been received from firm. Hence, the committee decided to **reject** the case under intimation to RA.<br><br>RA concerned may take consequential action accordingly. | | | |

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| | **Case No.:15/8/80-ALC2/2018** | Party Name: SEBROS INDUSTRIES PVT.LTD., | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00138/AM19/ | RLA File :05/24/040/00185/AM19/ | Lic.No/Date:0510407110 06.07.2018 | |
| 30 | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 05.04.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| | **Case No.:16/8/80-ALC2/2018** | Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00139/AM19/ | RLA File :05/24/040/00207/AM19/ | Lic.No/Date:0510407130 09.07.2018 | |

31 **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47011/289/2018-TSW dated 25.04.2019.

| Sl. No. | ITCHS Code | Export Item |
|---|---|---|
| 1 | 84819090 | 61/0 - Body B 145013 |
| 2 | 84819090 | 61/0 - Body B 145113 |
| 3 | 84819090 | 61/0 - Body B 145111 |
| 4 | 84819090 | 61/0 - Body B 145211 |

**Net weight of export product may be specified as 485.66 MTs (92 nos.).**

| Sl. No. | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|
| 1 | 74072110 | Brass Bar C3604-6-8-4MM | Quantities of import items at Sl. No. 1 to 4 may be allowed with up to 59%, 74%, 57% and 67% wastage with accountability clause after considering 2/3rd recovery. |
| 2 | 74072110 | Brass Bar C3604-6-10-4MM | |
| 3 | 74072110 | Brass Bar C3604-6-12(13.5)-4M | |
| 4 | 74072110 | Brass Bar C3604-6-17(18.5)-4M | |

**Word "Relevant" may be prefixed with the description of the import items.**

RA concerned may take further necessary action as per the decision of NC.

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| 32 | **Case No.:46/8/80-ALC2/2018** | Party Name: SHAKTI PUMPS (INDIA) LTD., | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00169/AM19/ | RLA File :11/24/040/00012/AM19/ | Lic.No/Date:1110028358 20.07.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's reply was sent to DPIIT on 30.04.2019 for their examinations/comments. The Committee decided to wait for comments.<br><br>Case is deferred. | | | |

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| 33 | **Case No.:4/10/80-ALC2/2018** | Party Name: BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00190/AM19/ | RLA File :04/24/040/00061/AM19/ | Lic.No/Date:0410164525 24.07.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's application was sent to DHI on 23.04.2019 for their examinations/comments. However, no reply has been received yet. Hence, the Committee **decided to remind DHI**.<br><br>Case is deferred. | | | |

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| 34 | **Case No.:290/15/80-ALC2/2018** | Party Name: MAINI PRECISION PRODUCTS LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00632/AM19/ | RLA File :07/24/040/00112/AM19/ | Lic.No/Date:0710113667 01.08.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's application was sent to DPIIT on 20.05.2019 for their examinations/comments. DPIIT suggested referring the | | | |

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| | matter to DHI and firm's application was sent to DHI on 21.05.2019. The Committee decided to wait for the comments.<br><br>Case is deferred. |

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| | **Case No.:291/15/80-ALC2/2018** | Party Name: MAINI PRECISION PRODUCTS LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00633/AM19/ | RLA File :07/24/040/00140/AM19/ | Lic.No/Date:0710113804 03.09.2018 | |
| 35 | **Decision:** The Committee considered the case as per the agenda and noted that firm's application was sent to DPIIT on 20.05.2019 for their examinations/comments. DPIIT suggested referring the matter to DHI and firm's application was sent to DHI on 21.05.2019. The Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| | **Case No.:205/15/80-ALC2/2018** | Party Name: L&T-MHPS BOILERS PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00547/AM19/ | RLA File :52/24/040/00045/AM19/ | Lic.No/Date:5210042778 28.09.2018 | |
| 36 | **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms on the basis of recommendation of representative of DHI as under:<br><br>i. Import items may be allowed on net to net basis with accountability clause.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| | **Case No.:9/14/80-ALC2/2018** | Party Name: TEGA INDUSTRIES LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00325/AM19/ | RLA File :02/24/040/00099/AM19/ | Lic.No/Date:0210208725 04.10.2018 | |
| 37 | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 04.04.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| 38 | **Case No.:3/12/80-ALC2/2018** | Party Name: BIRLA PRECISION TECHNOLOGIES LTD., | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00276/AM19/ | RLA File :03/94/040/00599/AM19/ | Lic.No/Date:0310824314 09.10.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 9.5.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| 39 | **Case No.:4/12/80-ALC2/2018** | Party Name: BIRLA PRECISION TECHNOLOGIES LTD., | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00277/AM19/ | RLA File :03/94/040/00600/AM19/ | Lic.No/Date:0310824317 09.10.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's reply dated 15.02.2019 was sent to MSME on 27.02.2019 for their examinations/comments. The Committee decided to send ID reminder to MSME.<br><br>Case is deferred. | | | |

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| 40 | **Case No.:16/14/80-ALC2/2018** | Party Name: ALLROUND (INDIA) VEGETABLE PROCESSING MACHINES PRI | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00332/AM19/ | RLA File :33/24/040/00009/AM19/ | Lic.No/Date:3310030484 09.10.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 10.04.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| 41 | **Case No.:5/12/80-ALC2/2018** | Party Name: BIRLA PRECISION TECHNOLOGIES LTD., | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00278/AM19/ | RLA File :03/94/040/00598/AM19/ | Lic.No/Date:0310824375 11.10.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by representative of MSME was sent to the firm on 09.05.2019. However, no reply has been received | | | |

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| | yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. |

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| 42 | **Case No.:12/12/80-ALC2/2018** | Party Name: BIRLA PRECISION TECHNOLOGIES LTD., | Meet No/Date:4/80-ALC2/2019<br>22.05.2019 | **Deferred** |
| | HQ File<br>:01/80/050/00285/AM19/ | RLA File<br>:03/94/040/00597/AM19/ | Lic.No/Date:0310824374<br>11.10.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by representative of MSME was sent to the firm on 09.05.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| 43 | **Case No.:22/12/80-ALC2/2018** | Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD | Meet No/Date:4/80-ALC2/2019<br>22.05.2019 | **Deferred** |
| | HQ File<br>:01/80/050/00295/AM19/ | RLA File<br>:03/94/040/00630/AM19/ | Lic.No/Date:0310824383<br>11.10.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of application was not received from RA and in this regard a letter was sent to RA on 09.05.2019. The Committee decided to remind the RA and the firm.<br><br>Case is deferred. | | | |

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| 44 | **Case No.:1/12/80-ALC2/2018** | Party Name: JAICO ENTERPRISE LLP | Meet No/Date:4/80-ALC2/2019<br>22.05.2019 | **Deferred** |
| | HQ File<br>:01/80/050/00274/AM19/ | RLA File<br>:03/94/040/00612/AM19/ | Lic.No/Date:0310824420<br>12.10.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of application was not received from RA and in this regard a letter was sent to RA on 09.05.2019. The Committee decided to remind the RA and the firm.<br><br>Case is deferred. | | | |

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| 45 | **Case No.:23/12/80-ALC2/2018** | Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP.KULKARNI | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00296/AM19/ | RLA File :03/94/040/00640/AM19/ | Lic.No/Date:0310824478 16.10.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of application was not received from RA and in this regard a letter was sent to RA on 09.05.2019. The Committee decided to remind the RA and the firm.<br><br>Case is deferred. | | | |

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| 46 | **Case No.:13/12/80-ALC2/2018** | Party Name: NIDEC INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00286/AM19/ | RLA File :05/24/040/00408/AM19/ | Lic.No/Date:0510408160 22.10.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 05.04.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| 47 | **Case No.:6/12/80-ALC2/2018** | Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00279/AM19/ | RLA File :03/94/040/00660/AM19/ | Lic.No/Date:0310824676 25.10.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 05.04.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| 48 | **Case No.:241/15/80-ALC2/2018** | Party Name: MAINI PRECISION PRODUCTS LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00583/AM19/ | RLA File :07/24/040/00184/AM19/ | Lic.No/Date:0710114051 25.10.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's application was sent to DPIIT on 20.05.2019 for their examinations/comments. DPIIT suggested referring the | | | |

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| | matter to DHI and firm's application was sent to DHI on 21.05.2019. The Committee decided to wait for the comments.<br><br>Case is deferred. |

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| 49 | **Case No.:36/12/80-ALC2/2018** | Party Name: SAIRA ASIA INTERIORS PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00309/AM19/ | RLA File :34/24/040/00263/AM19/ | Lic.No/Date:3410044655 29.10.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 09.05.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| 50 | **Case No.:9/12/80-ALC2/2018** | Party Name: BONATRANS INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00282/AM19/ | RLA File :03/94/040/00675/AM19/ | Lic.No/Date:0310824925 06.11.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 09.05.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| 51 | **Case No.:20/12/80-ALC2/2018** | Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00293/AM19/ | RLA File :05/24/040/00433/AM19/ | Lic.No/Date:0510408370 12.11.2018 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's reply dated 20.04.2019 was sent to MSME on 22.05.2019. The Committee decided wait for the comments.<br><br>Case is deferred. | | | |

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| 52 | **Case No.:4/14/80-ALC2/2018** | Party Name: CUPRO TUBES ENTERPRISES PVT. LTD. | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00320/AM19/ | RLA File :03/94/040/00696/AM19/ | Lic.No/Date:0310824951 12.11.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 05.04.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| 53 | **Case No.:13/14/80-ALC2/2018** | Party Name: CUPRO TUBES ENTERPRISES PVT. LTD. | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00329/AM19/ | RLA File :03/94/040/00722/AM19/ | Lic.No/Date:0310825109 19.11.2018 | |
| | **Decision:** The Committee considered the case as per agenda and decided to ask the following information as per the written comments of Consultant (Tech-1):<br><br>i. Gross weight of import item<br>ii. Recovery of other metals from import & their commercial value<br>iii. Total composition weight wise for import item.<br><br>Case is deferred. | | | |

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| 54 | **Case No.:10/12/80-ALC2/2018** | Party Name: MUDHRA FINE BLANC PRIVATE LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00283/AM19/ | RLA File :04/24/040/00190/AM19/ | Lic.No/Date:0410164931 29.11.2018 | |
| | **Decision:** The committee considered the case as per the agenda and noted that firm's reply was sent to DHI on 10.05.2019 for their examinations/comments. The Committee decided wait for the comments.<br><br>Case is deferred. | | | |

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| | **Case No.:21/12/80-ALC2/2018** | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00294/AM19/ | RLA File :05/24/040/00488/AM19/ | Lic.No/Date:0510408730 30.11.2018 | |
| 55 | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 05.04.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| | **Case No.:6/14/80-ALC2/2018** | Party Name: WEIR INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00322/AM19/ | RLA File :03/95/040/00932/AM19/ | Lic.No/Date:0310825488 06.12.2018 | |
| 56 | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of application was not received from RA and in this regard letter was sent to RA on 05.04.2019. Therefore, the Committee decided to request the concerned RA to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| | **Case No.:2/14/80-ALC2/2018** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00318/AM19/ | RLA File :03/94/040/00718/AM19/ | Lic.No/Date:0310825511 07.12.2018 | |
| 57 | **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of MEITY vide letter No. 17(5)/2019-IPHW darted 24.04.2019 (Copy enclosed).<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| | **Case No.:30/12/80-ALC2/2018** | Party Name: CML BIOTECH PRIVATE LIMITED, | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| 58 | HQ File :01/80/050/00303/AM19/ | RLA File :10/24/040/00045/AM19/ | Lic.No/Date:1010060084 12.12.2018 | |
| | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by Consultant (Tech-1) was sent to the firm on 14.05.2019. The Committee decided to wait for firm's | | | |

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| | reply.<br><br>Case is deferred. |

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| | **Case No.:19/14/80-ALC2/2018** | Party Name: ALASKA MULTI POLYMERS PVT.LTD. | Meet No/Date:4/80-ALC2/2019<br>22.05.2019 | **Deferred** |
| | HQ File<br>:01/80/050/00335/AM19/ | RLA File<br>:05/23/040/00392/AM19/ | Lic.No/Date:0510408928<br>17.12.2018 | |
| 59 | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by Consultant (Tech-1) was sent to the firm on 05.04.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| | **Case No.:20/14/80-ALC2/2018** | Party Name: ULTRA ENGINEERS | Meet No/Date:4/80-ALC2/2019<br>22.05.2019 | **Deferred** |
| | HQ File<br>:01/80/050/00336/AM19/ | RLA File<br>:31/83/040/00150/AM19/ | Lic.No/Date:3110067260<br>19.12.2018 | |
| 60 | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 08.04.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| | **Case No.:8/14/80-ALC2/2018** | Party Name: SENIOR INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019<br>22.05.2019 | **Deferred** |
| | HQ File<br>:01/80/050/00324/AM19/ | RLA File<br>:05/24/040/00435/AM19/ | Lic.No/Date:0510409022<br>20.12.2018 | |
| 61 | **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 05.04.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.<br><br>Case is deferred. | | | |

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| 62 | **Case No.:285/15/80-ALC2/2018** | Party Name: MAINI PRECISION PRODUCTS LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00627/AM19/ | RLA File :07/24/040/00237/AM19/ | Lic.No/Date:0710114362 02.01.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted I.D. note sent to DPIIT on 20.05.2019 for their examinations/comments. DPIIT has informed that export product does not pertain to DPIIT. The Committee decided to forward the application to DHI for their examinations/comments.<br><br>Case is deferred. | | | |

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| 63 | **Case No.:7/14/80-ALC2/2018** | Party Name: ROTZLER SERVICES PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00323/AM19/ | RLA File :07/24/040/00236/AM19/ | Lic.No/Date:0710114403 16.01.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of application was not received from RA and in this regard a letter was sent to RA on 15.05.2019.<br><br>Case is deferred. | | | |

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| 64 | **Case No.:304/15/80-ALC2/2018** | Party Name: BANCO PRODUCTS (INDIA) LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00646/AM19/ | RLA File :34/24/040/00316/AM19/ | Lic.No/Date:3410044824 22.01.2019 | |

**Decision:** The Committee considered the case as per the agenda and based on the recommendation of representative of MSME, the Committee decided to ratify the norms as applied for, taking cue from C-1891 with the following wastage:

| Sl.No. | ITCHS Code | Import Item Name. | Recommended Norms |
|---|---|---|---|
| 1 | 76072090 | ALUMINIUM FOIL | 2% wastage, taking cue from SION C-1891 |
| 2 | 76061200 | ALUMINIUM SHEET | 3% wastage, taking cue from SION C-1891 |
| 3 | 39081090 | 33% GLASS FIBRE FILLED NYLON- 66 / POLYAMIDE 66 COMPOUND | 5% wastage, taking cue from SION C-1891 |

RA concerned may take further necessary action as per the decision of NC.

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| 65 | **Case No.:27/1/80-ALC2/2019** | Party Name: VALEO INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00775/AM19/ | RLA File :04/24/040/00249/AM19/ | Lic.No/Date:0410165235 20.02.2019 | |

**Decision:** The Committee considered the case as per the agenda and based on the recommendation of representative of DHI, the Committee decided to ratify the norms as under:

| Sl. No. | ITCHS Code | Export Item |
|---|---|---|
| 1 | 887089900 | Aluminium Brazed Radiator Core and Header |

| Sl. No. | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|
| 1 | 87089900 | Rev B Header Aluminium Parts for Car Radiator Part No T76704A Radiator Header | Net to net with accountability clause |
| 2 | 76061200 | Aluminium Strip Coil Thickness 0.23 MM * Width 45.53mm | 3% wastage as taking cue from SION C-1891 |
| 3 | 76071190 | Aluminium Foil - Non Claded Fin Alloy & Temper 0.05 mm x 42.00mm | 2% wastage as taking cue from SION C-1891 |

***Note: Word Tube should be removed from the Import Item at Sl. No. 2**

RA concerned may take further necessary action as per the decision of NC.

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| 66 | **Case No.:334/15/80-ALC2/2018** | Party Name: JAMES ROBINSON LABS PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00676/AM19/ | RLA File :09/24/040/00531/AM19/ | Lic.No/Date:0910067205 22.02.2019 | |

**Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish following information as per written comments of Consultant(Tech-1):

i. Net weight of export item.
ii. Each chemical name with catalogue of import items at Sl. No. 1 and 2.
iii. Justification for 15% wastage.
iv. Material balance in weight terms between import and export.
v. Details of indigenous input and their quantity.

Case is deferred.

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| 67 | **Case No.:6/1/80-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00754/AM19/ | RLA File :03/94/040/00999/AM19/ | Lic.No/Date:0310827307 26.02.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted firm's reply sent to MEITY on 05.04.2019 for their examinations/comments. However, no reply has been received from firm. The committee decided to remind MEITY.<br><br>Case is deferred. | | | |

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| 68 | **Case No.:50/1/80-ALC2/2019** | Party Name: SAIRA ASIA INTERIORS PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00798/AM19/ | RLA File :34/24/040/00376/AM19/ | Lic.No/Date:3410044963 08.03.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that I.D. note was sent to MSME on 20.05.2019 for their examinations/comments. The Committee decided to wait for comments from MSME.<br><br>Case is deferred. | | | |

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| 69 | **Case No.:44/1/80-ALC2/2019** | Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00792/AM19/ | RLA File :04/24/040/00266/AM19/ | Lic.No/Date:0410165321 14.03.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that I.D. note was sent to MSME on 16.05.2019 for their examinations/comments. The Committee decided to wait for comments from MSME.<br><br>Case is deferred. | | | |

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| 70 | **Case No.:51/1/80-ALC2/2019** | Party Name: HANNING MOTORS INDIA P LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00799/AM19/ | RLA File :34/24/040/00387/AM19/ | Lic.No/Date:3410044982 18.03.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that hard copy of application was sent to Consultant (Tech-1) on 16.05.2019. Consultant (Tech-1) has stated that few of the export & import products pertain to MSME. The Committee decided to forward the application to MSME for their examinations/comments. | | | |

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| | Case is deferred. |

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| 71 | **Case No.:11/2/80-ALC2/2019** | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00804/AM19/ | RLA File :05/24/040/00747/AM19/ | Lic.No/Date:0510410065 27.03.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and it was decided to ask the firm to furnished information on following points as DPIIT vide U.O. No. P-47011/85/2019-TSW dated 22.05.2019:<br>i. Detailed Drawing with dimensions of the raw material and export product and details of calculation based on volume & specific gravity comparing the raw material and final product.<br>ii. Justification for the wastage claimed at each step of the process.<br>iii. Recovery from import scrap generated during the manufacturing process with sale price of scrap supported by documentary evidence like copies of sale invoices.<br><br>Case is deferred. | | | |

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| 72 | **Case No.:12/2/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00805/AM19/ | RLA File :05/24/040/00738/AM19/ | Lic.No/Date:0510410085 28.03.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted I.D. note sent to DPIIT on 14.05.2019 for their examinations/comments. The Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 73 | **Case No.:13/2/80-ALC2/2019** | Party Name: BGR ENERGY SYSTEMS LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00806/AM19/ | RLA File :04/24/040/00258/AM19/ | Lic.No/Date:0410165363 28.03.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide U.O. No.: P-47011/100/2019-TSW dated 22.05.2019. (Copy enclosed).<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 74 | **Case No.:14/2/80-ALC2/2019** | Party Name: ALLEVARD IAI SUSPENSIONS PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00807/AM19/ | RLA File :31/83/040/00192/AM19/ | Lic.No/Date:3110067353 28.03.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and based on the recommendation of representative of DHI, the Committee decided to ratify the norms as under:<br><br>1. Import items may be allowed with 2% wastage.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 75 | **Case No.:1/4/80-ALC2/2019** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00016/AM20/ | RLA File :03/95/040/00051/AM20/ | Lic.No/Date:0310828571 24.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted I.D. note sent to MEITY on 20.05.2019 for their examinations/comments. The Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 76 | **Case No.:2/4/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED. | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00017/AM20/ | RLA File :31/83/040/00009/AM20/ | Lic.No/Date:3110067390 24.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application was sent to DPIIT on 22.05.2019 for their comments/examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 77 | **Case No.:3/4/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED. | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00018/AM20/ | RLA File :31/83/040/00010/AM20/ | Lic.No/Date:3110067391 24.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application was sent to DPIIT on 22.05.2019 for their comments/examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 78 | **Case No.:4/4/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED. | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00019/AM20/ | RLA File :31/83/040/00011/AM20/ | Lic.No/Date:3110067392 24.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application was sent to DPIIT on 22.05.2019 for their comments/examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 79 | **Case No.:8/4/80-ALC2/2019** | Party Name: KEY-TECH ENGINEERING CO. | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00023/AM20/ | RLA File :03/94/040/00057/AM20/ | Lic.No/Date:0310828538 24.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 80 | **Case No.:5/4/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00020/AM20/ | RLA File :05/24/040/00033/AM20/ | Lic.No/Date:0510410376 25.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 81 | **Case No.:6/4/80-ALC2/2019** | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00021/AM20/ | RLA File :05/24/040/00047/AM20/ | Lic.No/Date:0510410382 26.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. | | | |

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| | Case is deferred. |

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| 82 | **Case No.:7/4/80-ALC2/2019** | Party Name: SHIVALIK BIMETAL CONTROLS LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00022/AM20/ | RLA File :05/24/040/00016/AM20/ | Lic.No/Date:0510410395 26.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 83 | **Case No.:9/4/80-ALC2/2019** | Party Name: ERBATECH MACHINERY P LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00024/AM20/ | RLA File :32/24/040/00004/AM20/ | Lic.No/Date:3210078932 29.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 84 | **Case No.:10/4/80-ALC2/2019** | Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00025/AM20/ | RLA File :02/24/040/00059/AM19/ | Lic.No/Date:0210209134 29.04.2019 | |

**Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per the recommendation of representative of DHI:

| Sl.No. | ITCHS Code | Export Item Name. |
|---|---|---|
| 1 | 84295200 | 61/0- TATA Hitachi ZX 400 MTH GI series Hydraulic Excavator fitted with standard accessories |

Import may be allowed on Net to Net basis with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

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| 85 | **Case No.:11/4/80-ALC2/2019** | Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Approved** |
| | HQ File :01/80/050/00026/AM20/ | RLA File :02/24/040/00079/AM19/ | Lic.No/Date:0210209135 29.04.2019 | |

**Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per the recommendation of representative of DHI:

| Sl.No. | ITCHS Code | Export Item Name. |
|---|---|---|
| 1 | 84295200 | 61/0- TATA Hitachi GI Series Model Zaxis 370 LCH fitted with standard accessories |

Import may be allowed on Net to Net basis with accountability clause.

***Note: Word Hydraulic Excavator to be included in export item.**

RA concerned may take further necessary action as per the decision of NC.

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| 86 | **Case No.:12/4/80-ALC2/2019** | Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED, | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00027/AM20/ | RLA File :04/24/040/00018/AM20/ | Lic.No/Date:0410165526 30.04.2019 | |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.

Case is deferred.

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| 87 | **Case No.:13/4/80-ALC2/2019** | Party Name: SRI RAM INDUSTRIES | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00028/AM20/ | RLA File :04/24/040/00157/AM19/ | Lic.No/Date:0410165532 01.05.2019 | |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.

Case is deferred.

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| 88 | **Case No.:14/4/80-ALC2/2019** | Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00029/AM20/ | RLA File :03/94/040/01131/AM19/ | Lic.No/Date:0310828702 01.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 89 | **Case No.:17/4/80-ALC2/2019** | Party Name: SAIRA ASIA INTERIORS PVT LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00032/AM20/ | RLA File :34/24/040/00035/AM20/ | Lic.No/Date:3410045102 01.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 90 | **Case No.:15/4/80-ALC2/2019** | Party Name: CHIRAG UDYOG | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00030/AM20/ | RLA File :05/23/040/00054/AM20/ | Lic.No/Date:0510410451 02.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's application was sent to MSME on 20.05.2019 for their examinations/comments. Therefore, the Committee decided to wait for the comments.<br><br>Case deferred. | | | |

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| 91 | **Case No.:16/4/80-ALC2/2019** | Party Name: BLISS ANAND PVT.LTD., | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00031/AM20/ | RLA File :05/23/040/00051/AM20/ | Lic.No/Date:0510410480 03.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application was sent to DPIIT on 22.05.2019 for their comments/examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 92 | **Case No.:21/4/80-ALC2/2019** | Party Name: MASU BRAKE PADS PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00036/AM20/ | RLA File :05/24/040/00057/AM20/ | Lic.No/Date:0510410488 06.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 93 | **Case No.:22/4/80-ALC2/2019** | Party Name: ROTHE ERDE INDIA PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00037/AM20/ | RLA File :31/83/040/00015/AM20/ | Lic.No/Date:3110067408 06.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application was sent to DPIIT on 22.05.2019 for their comments/examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 94 | **Case No.:20/4/80-ALC2/2019** | Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00035/AM20/ | RLA File :05/24/040/00053/AM20/ | Lic.No/Date:0510410509 07.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 95 | **Case No.:19/4/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00034/AM20/ | RLA File :05/24/040/00762/AM19/ | Lic.No/Date:0510410518 08.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 96 | **Case No.:18/4/80-ALC2/2019** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00033/AM20/ | RLA File :09/24/040/00058/AM20/ | Lic.No/Date:0910067492 10.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application was sent to MSME on 22.05.2019 for their comments/examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 97 | **Case No.:23/4/80-ALC2/2019** | Party Name: HANNING MOTORS INDIA P LTD | Meet No/Date:4/80-ALC2/2019 22.05.2019 | **Deferred** |
| | HQ File :01/80/050/00038/AM20/ | RLA File :34/24/040/00017/AM20/ | Lic.No/Date:3410045136 10.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

**Sl. No. 2**

| Case No.A/R – | M/s. Perfect Tools & Forgings, Indore | F.No.01/80/050/170/AM19/DES-I | Licence No. & dt. |
|---|---|---|---|
| Meeting No. 4/20 Dated 22.05.2019 | | RLA No.11/24/040/00011AM189 | 1110028342 dated 12.06.2018 |
| **Subject:** Request for fixation of ad-hoc norms in respect of Advance Authorization No. 1110028342 dated 12.06.2018 issued to M/s. Perfect Tools & Forgings, Indore under Para 4.7 of HBP (Vol. I) – reg. | | | |

The Committee considered the case as per the agenda noted that norms for this case were fixed Meeting No. 10/80-ALC2/2018 dated 16.11.2018 as per minutes below:

> The Committee considered the case as per the agenda and as per recommendation of MSME decided to ratify the norms as under:
> 1. Import item at Sl. No. 1 is allowed 51.667MT with 3.33% wastage with accountability clause.
> 2. Import item at Sl. No. 2 is allowed 39.366 MT with 3.33 %. Wastage with accountability clause.
> 3. Import item at Sl. No. 3 as applied including 5% wastage with accountability clause.
>
> RA concerned may take further necessary action as per the decision of NC.

However, on the representation of the Party to review the norms, the matter was reconsidered. Representative of the firm appeared before the Norms Committee and explained the case. On the recommendation of Consultant (Tech-3), the committee decided to amend the norms as under:

i. Import items at Sl. 1 & 2 may be allowed with 5% wastage.
ii. Accountability clause to be deleted.
iii. Technical specification & thickness to match in the export & import items.

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 3.**

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| Case No.A/R – | M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai | F.No.01/80/050/00435/AM16/DES. I | Lic. No. and date |
| Meeting No. 4/20 Dated 22.05.2019 | | RLA No.03/94/040/00441/AM16 | 0310798673 dt. 04.09.2015 |
| | | Request for correction in ratification of norms. | |
| Subject: Request for re-ratification of norms for export item Sr. No.2, 3 & 4 of norms in respect of Advance Authorization No. 0310798673 dated 04.09.2015 issued under Para 4.7 of HBP Vol.-I – reg. | | | |

The Committee considered the case as per the agenda and noted that there were four items of export. However norms for only one item (Sl. No. 1) of this case were fixed in Meeting No. 09/80-ALC2/2016 dated 02.08.2016 (Copy enclosed).

On the representation of the Party to fix the norms for the remaining three export products, the matter was considered and the Committee decided to ratify the norms of the remaining three export items (Sl. No 2 to 4) as per the written comments of DPIIT vide their U. O. No.: 7/71/2018-TS dated 22.02.2019. (Copy enclosed).

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 4**

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| Case No.A/R – | M/s. Heurtey Petrochem India Pvt. Ltd., Mumbai | F.No.01/80/050/0011/AM19/DES-I | Lic. No. and date |
| Meeting No. 4/20 Dated 22.05.2019 | | 03/94/040/00495/AM15 | 0310788938 dated 09.09.2014 |
| Subject: Request for fixation of norms in respect of Advance Authorization No. 0310788938 dated 09.09.2014 of M/s. Heurtey Petrochem India Pvt. Ltd., Mumbai issued under Para 4.7 of HBP (Vol.I) – reg. | | | |

The Committee considered the case as per the agenda noted that the case was **rejected** in Meeting No. 10/80-ALC2/2017 dated 16.08.2017 due to non submission of reply.

However, the Party furnished the reply with a request to fix the adhoc norms. The matter was considered and the Committee decided to ratify the norms as per the written comments of DPIIT vide their U. O. No.: P-47011/104/2019-TSW dated 24.04.2019 (Copy enclosed).

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 5**

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| Case No.A/R – | M/s. BGR Energy Systems Ltd., Chennai | F.No.01/80/050/00593/AM17/DES.I | Lic. No. and date |
| Meeting No. 4/20 Dated 22.05.2019 | | RA F. No. 04/24/040/00159/AM17 | 0410162667 dated 6.1.2017 |
| Subject : Request for ratification of norms in respect of Advance Authorization No. 0410162667 dated 6.1.2017, RA F. No. 04/24/040/00159/AM17 of M/s. BGR Energy Systems Ltd., Chennai issued under Para 4.7 of HBP (Vol.I) – reg. | | | |

The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No.08/80-ALC2/2017 dated 18.07.2017, due to non submission of reply.

However, the Party submitted the reply with a request to fix the adhoc norms. The matter was considered and the Committee decided to ratify the norms as per the written comments of DPIIT vide their U. O. No.: P-47011/403/2018-TSW dated 25.04.2019 (Copy enclosed), **with a condition that technical specification of the items imported and that used in the resultant product should conform.**

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 6**

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| Case No.A/R – | M/s. BGR Energy Systems Ltd., Chennai | F.No.01/80/050/00428/AM17/DES.I | Lic. No. and date |
| Meeting No. 4/20 Dated 22.05.2019 | | RA F. No. 04/24/040/00106/AM17 | 0410162326 dated 29.9.2016 |
| Subject : Request for ratification of norms in respect of Advance Authorization No. 0410162326 dated 29.9.2016 , RA F. No. 04/24/040/00106/AM17 of M/s. BGR Energy Systems Ltd., Chennai issued under Para 4.7 of HBP (Vol.I) – reg. | | | |

The Committee considered the case as per the agenda and noted that the case was **rejected** in Meeting No.02/80-ALC2/2017 dated 25.04.2017, due to non submission of reply.

However, the Party furnished the reply with a request to fix the adhoc norms. The matter was considered and the Committee decided to ratify the norms as per the written comments of DPIIT vide their U. O. No.: P-47011/403/2018-TSW dated 25.04.2019 (Copy enclosed).

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 7**

| Case No.A/R – | M/s. Faiveley Transport Rail Technologies India Ltd., Hosur | F.No.01/80/050/466/AM17/DES-I/ | Lic. No. and date |
|---|---|---|---|
| Meeting No. 4/20 Dated 22.05.2019 | | 04/24/040/00135/AM17 | 0410162505 dated 18.11.2016 |
| Subject: Request for fixation of norms in respect of Advance Authorization No. 0410162505 dated 18.11.2016, RA F. No. 04/24/040/00135/AM17 of M/s. Faiveley Transport Rail Technologies India Ltd., Hosur issued under Para 4.7 of HBP (Vol.I) – reg. | | | |

The Committee considered the case as per the agenda noted that the case was **rejected** in Meeting No.10/80-ALC2/2017 dated 16.08.2017 due to non submission of reply.

However, the Party furnished the reply with a request to fix the adhoc norms. The matter was considered and the Committee decided to ratify the norms as per the written comments of Consultant (Tech-3), the Committee decided to ratify the norms as under:

**Imports item may be allowed on net to net basis with accountability clause.**

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 8**

| Case No. A/R – | Stanadyne India Pvt. Ltd., (Formerly known as Stanadyne Amalgamations Pvt. Ltd.,) Thiruvallur, Tamil Nadu | F.No.01/80/050/0049/AM15/DES-I | Licence No. & dt. |
|---|---|---|---|
| Meeting No. 4/20 Dated 22.05.2019 | | RLA No. 04/24/040/00279/AM14 | 0410156079 dated 11.03.2014 |
| Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0410156079 dated 11.03.2014 issued to M/s. Stanadyne India Pvt. Ltd., Thiruvallur, Tamil Nadu under Para 4.7 of HBP ( Vol. I) – reg. | | | |

The Committee considered the case as per the agenda noted that the case was **rejected** in Meeting No.18/80-ALC2/2015 dated 08.12.2015 due to non submission of reply.

However, the Party furnished the reply with a request to fix the adhoc norms. The matter was considered and noted that the ID note was sent to MSME on 06.08.2018 for which comments have not been received. However, the case was discussed in the meeting and the Committee decided to ratify the norms as per recommendation of Consultant (Tech-3), which is as under:

1. Import at Sl. No. 1 may be allowed with 16% wastage.
2. Import items at Sl. No. 2 to 6 & 9 may be deleted.
3. Import items at Sl. No. 7 to 8 may be allowed as applied.

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 9**

| | | | |
|---|---|---|---|
| Case No.A/R – | M/s. OM OPtel Industries Pvt Ltd., Mandeep (M.P.) | F.No.01/80/050/110/AM18/DES-I | Licence No. & dt. |
| Meeting No. 4/20 Dated 22.05.2019 | | RLA No.11/24/040/00001AM18 | 1110028276 dated 13.04.2017 |
| Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 1110028276 dated 13.04.2017 issued to M/s. OM OPtel Industries Pvt Ltd., Mandeep (M.P. ) Under Para 4.7 of HBP ( Vol. I ) – reg. | | | |

The Committee considered the case as per the agenda noted that the case was **rejected** in Meeting No.18/80-ALC2/2017 dated 02.01.2018, due to non submission of reply.

However, the Party furnished the reply with a request to fix the adhoc norms. The case was discussed in the meeting and as per the recommendation of Consultant (Tech-3), the Committee decided to ratify the norms **as applied by the firm**.

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 10**

| | | | |
|---|---|---|---|
| Case No.A/R – | M/s. Phoenix Foils Ltd., Mumbai | F. No. 01/80/50/128/AM18/DES-I | Licence No. & dt. |
| Meeting No. | | RLA No.03/95/040/000055/AM18 | 0310812837 dt. 26.04.2017 |
| Subject: Request for deletion of word thickness as contained in export product under advance authorisation No. 0310812837 dated 26.04.2017. | | | |

The Committee considered the case as per the agenda noted that the norms for this case were fixed in Meeting No. 10/80-ALC2/2017 dated 16.08.2017 as under:

The Committee decided to ratify the norms based upon the recommendation of DIPP U.O No. 12/61/2017-TSW/79 dated 16.08.2017 as under:

1. Import Item shall be of relevant grade and thickness as contained in the export products.
2. Quantity of import item at S.I No. 1 ( Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
   (i) Wide Coils: as 1.08 Kgs./Kg. content in the export product as claimed by the firm as per SION C-2008.
   (ii) Strips: as 1.065 Kgs./Kg. content in the export products.

RA may take further necessary action accordingly.

However, the Party requested to review the condition of maintaining same thickness in the import and export on the grounds that the import product has to be rolled. The matter was reconsidered and the Committee decided to replace condition No. 1 of the above decision with the following, as per the recommendation of Consultant (Tech-3):

1. (a) Import items shall be of relevant grade and technical specification.

   (b) Thickness of relevant import items to be more than the thickness of export items.

RA concerned may take further necessary action as per the decision of NC.

**Sl. No.11**

| | | | |
|---|---|---|---|
| Case No.A/R – | M/s. Phoenix Foils Ltd., Mumbai | F. No. 01/80/50/235/AM18/DES-I | Licence No. & date |
| Meeting No. | | RLA No.03/95/040/00303/AM18 | 0310814575 dt. 12.07.2017 |
| Subject: Firm's request for deletion of word thickness as contained in export product under advance authorisation No. 0310814575 dated 12.07.2017. | | | |

The Committee considered the case as per the agenda noted that norms for this case were fixed in Meeting No. 12/80-ALC2/2017 dated 12.09.2017:

"The committee decided to ratify the norms based upon the written comments of DIPP I.D No. 12/67/2017-TSW/165 dated 12.09.2017 as under:

1. Import items shall be of relevant grade and thickness as contained in the export products.
2. Quantity of import item at Sl. No. 1 ( relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/strips) (Grade 304/304L) may be allowed as under:
   (i) Wide Coils: as 1.08 Kgs./Kg. content in the export product at Sl. No. 1 as claimed by the firm, as per SION C-2008.
   (ii) Strips: as 1.065 Kgs./Kg. content in the export product at Sl. No. 1.

| | |
|---|---|
| 3. | Quantity of import item at Sl. No. 2 ( Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) (Grade 316/316L) may be allowed as under:<br>(i) Wide Coils: as 1.08 Kgs./Kg. Content in the export product at Sl. No. 2 as claimed by the firm, as per SION C-2008.<br>(ii) Strips: as 1.065 Kgs./Kg. content in the export product at Sl. No. 2.<br><br>RA Concern may take further necessary action accordingly". |

However, the Party requested to review the condition of maintaining same thickness in the import and export on the grounds that the import product has to be rolled. The matter was reconsidered and the Committee decided to replace condition No. 1 of the above decision with the following, as per the recommendation of Consultant (Tech-3):

1. (a) Import items shall be of relevant grade and technical specification.

   (b) Thickness of relevant import items to be more than the thickness of export items.

RA concerned may take further necessary action as per the decision of NC.

M No 4/80
22/5/19

S.No. 18
W/C (DPIIT)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: -M/s ISGEC Hitachi Zosen Ltd. , AA 0510406233., Dt. 26/04/2018
Reference: - 01/80/050/00297/AM-19/DES-1/ 730 dt. 15.02.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export item may be specified in the AA.
2. Word "Relevant" may be prefixed with the description of the import items.
3. Quantities of Import items at Sl Nos 1 and 3 may be allowed with up to 5% wastage with accountability clause.
4. Quantity of Import item at Sl Nos 2 may be allowed with up to 2% wastage with accountability clause.
5. Quantity of Import item at Sl Nos 4 may allowed on net to net basis (Nos. 6625) with accountability.
6. Quantity of Import items at Sl Nos 5 may be allowed with up to 10% wastage with accountability clause.
7. Quantities of Import items at Sl Nos 6 and 7 may be allowed with up to 2% wastage with accountability clause.
8. Total Quantities of Import items at Sl Nos 8 and 9 may be allowed with up to 2% of the weight of steel plates to be welded, with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/97/2019-TSW dated. 25.04.2019

4/80
22-05-19

SNo 19
W/C (MEITY)

66614/NCI
14

17(23)/2018-IPHW
Ministry of Electronics & Information Technology
6, CGO Complex, Lodhi Road, New Delhi-110003

Dated: - 09.05.2019

**Subject: Ratification of Norms of Advance License No. 1710006701 dated 09.05.2018 issued in the favour of M/s Birla Furkawa Optics Pvt. Ltd. Panaji.**

This refers to your letter no 01/80/50/97/AM-19/DES-1/311 dated 31.07.2018 seeking comments of MeitY on the above mentioned application of M/s Birla Furkawa Optics Pvt. Ltd. Panaji for export of "Telecommunication Grade Single Mode Optical Fibre for manufacturing of Telecommunication Grade Optical Fibre Cable".

2. The FOB value of export is Rs 11,23,50,000.00(US$ 1,750,000.00) and CIF value of import is Rs.8,70,86,850.00 (US $ 13,21,500.00)

3. The application has been examined in the Ministry. This Ministry recommends ratification of norms of advance authorization as follows:

| Sr. No. | Input | UOM | Qty. applied in DGFT | Qty. recommended |
|---|---|---|---|---|
| 1 | Preform of Silica | KG | 7500.00 | 6974.25 |
| 2 | UV Resin I | KG | 5000.00 | 4642.5 |
| 3 | UV Resin II | KG | 7000.00 | 6492.3 |

(Saurabh Ranjan)
Scientist 'C'
Tel: 24301764
E-mail: saurabh.r@gov.in

**Shri Moin Afaque**
FTDO
O/o DGFT Udyog Bhawan
New Delhi

4/SO
22/5/19

S.No. 20
W/C (DPIIT)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: -M/s ISGEC Hitachi Zosen Ltd. , AA 0510406454., Dt. 14.09.2018
Reference: - DGFT No. 01/80/050/00103/AM-19/DES-1 Dt. Nil

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export items at Sl Nos 1 and 2 may be specified as 56165 KGs each.
2. Quantity of import item at Sl No 1 and 2 may be allowed with up to 8% and 5% wastage respectively with accountability clause after considering around 1/3rd recovery from scrap.
3. Quantity of import item at Sl No 3 may also be indicated as 18 in Nos and allowed with up to 2% wastage with accountability clause.
4. Total Quantity of import items at Sl Nos. 13 and 14 may be allowed with up to 2% of the net weight of the steel plates to be welded.
5. As per firm's letter dt 01.04.2019, they have utilized import items at Sl Nos 4 to 12 from their existing stock.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/355/2018-TSW dated. 25.04.2019

M.No 4/80
22/5/19

S.No 57
W/C (MEITY)

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या No. 17(5)/2019-IPHW

दिनांक Date 24.04.2019

**Subject: - Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310825511 dated 07.12.2018 issued in favour of M/s Apar Industries Ltd., Mumbai.**

This refer to DGFT I.D. No. 01/80/50/318/AM19/DES-I/711 dated 14.02.2019 seeking comments of this Ministry on the above mentioned application of M/s. Apar Industries Ltd., for export of "Fibre Optic Cable Ducted For Outdoor".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

| S.No | Import Item | UOM | Wastage Allowed | Quantity Recommended |
|---|---|---|---|---|
| 1 | Single Mode /Multimode Optical Fibre | KM | 2.5% | 12746 |
| 2 | High Density Polyrthylene (HDPE) | K.G. | 2% | 13750 |
| 3 | Filling Jelly | K.G. | 1.5% | 905 |
| 4 | Co-Polymer Coated M.S. Tape | K.G. | 0.5% | 2218 |

(Saurabh Ranjan)
Scientist 'C'
Tel: 011-24301764
Email: Saurabh.r@gov.in

Pl. put. 30/4/19
Sh. Dalveer (NC-I)

Copy to:
Md. Moni Afaque
FTDO,
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t DGFT I.D. No.01/80/50/318/AM19/DES-I/711 dated 14.02.2019

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ELECTRONICS INDIA
Billion Needs Million Chips

4/80 (73)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s BGR Energy Systems AA 0410165363 Dt. 28.03.2019
Reference: - DGFT No. 01/80/050/806/AM-19/DES-1/983 dt. 14/05/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net Empty weight of export items may be specified in the AA.
2. Word "Relevant" may be prefixed with the description of import items.
3. Quantities of import items at Sl Nos. 1 to 10 and 16 may be allowed on net to net basis (no wastage) and with accountability clause.
4. Quantities of import items at Sl Nos. 11 to 13 may be allowed with up to 5% wastage with accountability clause.
5. Relevant grades/sizes/specifications of Import items at Sl Nos. 14 and 15 may be allowed without any wastage with accountability clauses.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/100/2019-TSW dated. 22.05.2019

**Department for Promotion of Industry and Internal Trade**
**(TS Section)**

**Subject: M/s Godrej & Boyce Manufacturing Company Limited - Advance Authorization No. 0310798673 dated 04.09.2015 – Reg.**

**Ref.: DGFT I.D. Note No. 01/80/50/000435/AM-16/DS-I. Dated: Nil. & Minutes of Meeting No.11/19 held on 20.12.2018 (Case No. 202)**

In respect of Export Items at Sl. Nos. 2 to 4, the instant AA may be ratified as under:

1. Net Empty weight of 32700 Kgs. (1 No) and Drawing No. 6VL-E-820 may be incorporated in the AA in respect of Export Item at Sl. No. 2.
2. Net Empty weight of 20900 Kgs. (1 No) and Drawing No. 6VL-821 may be incorporated in the AA in respect of Export Item at Sl. No. 3.
3. Net Empty weight of 1133.18 Kgs. (1 No) and Drawing No. 7MC-E-853 may be incorporated in the AA in respect of Export Item at Sl. No. 4.
4. Word "Relevant" may be prefixed with the description of import items.
5. Total quantity of import item at Sl. No. 2 may be allowed as 45381 Kgs (192 Nos) inclusive of 7% wastage for export item at Sl. No. 2 and 6% wastage for export item at Sl. No. 3, with accountability clause, after taking 40% recoveries from scrap.
6. Quantity of import item at Sl. No. 3 may be allowed as 278.48 Kgs. (24 Nos) on net to net basis.
7. Quantity of import item at Sl. No. 4 may be allowed as 1854 Kgs. (19 Nos) on net to net basis.
8. Quantity of import item at Sl. No. 5 may be allowed as 4419.73 Kgs. (74 Nos) on net to net basis.
9. Quantity of import item at Sl. No. 6 may be allowed as 1324.22 Kgs. (40.5 Mtrs) inclusive of 1% wastage, with accountability clause.
10. Quantity of import item at Sl. No. 7 may be allowed as 1.48 Kgs. (4 Nos) on net to net basis.
11. Quantity of import item at Sl. No. 8 may be allowed as 302 Kgs. (1600 Nos) on net to net basis.
12. Quantity of import item at Sl. No. 9 may be allowed as 142.15 Kgs. (272 Nos) on net to net basis.
13. Quantity of import item at Sl. No. 11 may be allowed as 19.34 Kgs. (27 Nos) on net to net basis.
14. Quantity of import item at Sl. No. 12 may be allowed as 2 Kgs. (6 Nos) on net to net basis.
15. Quantity of import item at Sl. No. 13 may be allowed as 0.64 Kgs. (25 Nos) on net to net basis.
16. Quantity of import items at Sl. No. 14 to 16 may be allowed as 2% of the weight of steel to be welded.

**(Sundeep Chauhan)**
**Development Officer**

**Mr. Moin Afaaque, Asstt. DGFT, DES-I**
File No. 7/71/2018-TS dated 22.02.2019

M4

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Heurtey Petrochem India Pvt. Ltd., AA 0310808805 Dt. 27/10/2016

Reference: - DGFT No. 01/80/050/00490/AM-17/DES-1/660 dated; 15/1/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. The quantities of import items at Sl Nos 1, 3 and 4 may be allowed with up to 5% wastage with accountability clause.
2. The quantities of import items at Sl Nos 2, 5, 6 and 7 may be allowed with up to 2% wastage with accountability clause.
3. The quantities of import items at Sl Nos 8, 11 and 12 may be allowed with up to 1% wastage with accountability clause.
4. The quantities of import items at Sl Nos 9, 10, 13, 14 and 15 may be allowed on net to net basis without any wastage with accountability clauses.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/104/2019-TSW dated. 24.04.2019

M5

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s M/s BGR Energy Systems Ltd., AA. 0410162667 Dt. 06/01/2017

Reference: - DGFT No. 01/80/050/00593/AM-17/DES-1/472 dated; 29/11/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net empty weight of the export items may be specified in the AA.
2. Word "Relevant" may be prefixed with the descriptions of import items.
3. Quantities of import items at Sl Nos. 2 and 6 may be allowed with up to 2% and 5% wastage (based on weight) respectively with accountability clauses.
4. Remaining import items may be allowed on net to net basis without any wastage/spares with accountability clauses.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/403/2018-TSW dated. 25.04.2019

M6

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s M/s BGR Energy Systems Ltd., AA. 0410162326 Dt. 29/09/2016
Reference: - DGFT No. 01/80/050/00428/AM-17/DES-1/473 dated; 29/11/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net empty weight of the export items may be specified in the AA.
2. Word "Relevant" may be prefixed with the descriptions of import items.
3. Quantities of import items at Sl Nos. 47, 48 and 49 may be allowed with up to 5% wastage with accountability clauses.
4. Quantities of import items at Sl Nos. 50 to 55, 61 and 62 may be allowed with up to 2% wastage (based on weight) with accountability clauses.
5. Remaining import items may be allowed on net to net basis without any wastage with accountability clauses.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/403/2018-TSW dated. 25.04.2019

M7

DL by DHI on 31.01.17
Rejected by ALC on 16.08.17 due to non submission of details.
Firm represented on 02.04.18 with details
DHI dis-owned EP on 13.09.18.
NC in meeting on 30.11.18 forwarded case to Tech.3.
Applicant has given details of all items of import and have not claimed any wastage. In view of this the proposal is recommended on net to net basis.

04.02.19

DES I